

दिल्ली से उत्तर प्रदेश के पूर्वी क्षेत्रों को तार भेजने में विलम्ब

*258. श्री कलराज मिश्र : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि दिल्ली से उत्तर प्रदेश के पूर्वी जिलों विशेषकर आजमगढ़, गाजीपुर, जौनपुर, बलिया तथा देशरिया जिलों को भेजे जाने वाले अत्यावश्यक तार बहुत अधिक विलम्ब से पहुंचते हैं;

(ख) यदि हाँ, तो सरकार इस मामले में क्या उपचारी कदम उठाने का विचार रखती है; और

(ग) क्या सरकार को उन जिलों में तारों के न पहुंचने के सम्बन्ध में कोई शिकायतें प्राप्त हुई हैं ?

[Delay in sending telegraphs from Delhi to Eastern regions of U.P.-

*258. SHRI KALRAJ MISHRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that urgent telegrams sent from Delhi to the district of eastern Uttar Pradesh, particularly Azamgarh, Ghazi-pur, Jaunpur, Balli and Deoria districts reach very late;

(b) if so, what remedial steps Government propose to take in the matter; and

(c) whether Government have received any complaints regarding non-receipt of telegrams in those districts?]

संचार मंत्री (श्री सी० एम० स्टीफन) :

(क) जी हाँ। पारेषण में विलम्ब होने की कुछ कुछ रिपोर्टें प्राप्त हुई हैं।

(ख) विलम्ब को कम करने के लिये निम्न उपचारी कदम उठाये जा रहे हैं:—

(i) सर्किट उपलब्धता को सुधारने के लिये इस क्षेत्र में यू०एच०एफ० संयोजन

लागू करने की संभावना की जाँच की जा रही है।

(ii) अन्तर्वर्ती पारगमन स्टेशनों पर विलम्ब को कम करने के लिये पर्यवेक्षण में कड़ाई की जा रही है;

(iii) इन तारघरों में सहायक विद्युत पूर्ति की व्यवस्था करना;

(iv) दिल्ली से वाराणसी के लिये एक अतिरिक्त सर्किट की व्यवस्था करना;

(ग) कुछ शिकायतें प्राप्त हुई हैं और इन पर ध्यान दिया जा रहा है।

[THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) Yes, Sir. There have been some reports of late transmissions.

(b) The steps being taken to minimise the delays are:—

(i) The possibility of introducing UHF links in this area is under examination to improve circuit availability;

(ii) reduce delays at the intermediate transit stations by enforcing stricter supervision;

(iii) arrange provision of stand-by power supplies at these telegraph offices;

(iv) provide an additional trunk circuit to Varanasi from Delhi.

(c) A few complaints have been received and these are being looked into].

Scheduled Castes and Scheduled tribes people in possession of land more than two Hectares.

*259. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the number of Scheduled Castes/Scheduled Tribes, Vimukta Jatis, semi-nomadic people possessing land not less than two hectares for one family;

† [] English translation.

(b) what is the number of beneficiaries of these castes; castewise who have been given Government lands as the landless families;

(c) what is the number of cases of encroachment on Government land by the landless Secheduled Castes/Tribes and how many cases of litigation are pending in courts regarding encroachment;

(d) whether there are cases of illegal possession or encroachment of land belonging to the Scheduled Castes/Tribes, Vimukta Jatis, somi-nomadic tribes by the caste Hindus or others;

(e) what are the efforts made by Government for rehabilitation of the homeless and landless adivasi families State-wise?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): (a) So far as known to the Government of India, the land records maintained by the State Governments do not show the holdings Of land on the basis of castes, tribes etc.

(b) The Government of India only monitor progress in distribution of ceiling-surplus lands under the revised ceiling laws. According to the latest information available with them, nearly 1.45 lakh persons belonging to the scheduled tribes and 4.70 lakhs persons belonging to the scheduled castes have been allotted surplus land under the revised ceiling laws.

(c) The State Governments do not classify encroachments according to castes, tribes, etc.

(d) Yes, Sir. With a view to curbing such alienations. States have made legal provisions prohibiting the alienation of land belonging to tribals to non-tribals without sanction of competent authorities. Some States have also made similar provisions in the interest of scheduled caste landholders.

(e) A statement is appeared. [See Appendix CXIV Annexure No. 82].

New Variety of Rice

*260. SHRI V. P. MUNUSWAMY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any new variety of rice has been evolved by the Krishi Vigyan Kendra in the Union Territory of Pondicherry during the last five years;

(b) if so, what are the details in this regard; and

(c) whether any recognition or award has been given to the scientists who have evolved this variety?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): (a) Yes, Sir.

(b) As a result of research work on rice breeding, two varieties ie. Pondi-cherry-1 and Pondicherry-2 have been evolved. Their yields are 15 to 20 per cent more than the local varieties.

(c) While this work has been recognized, no award has been given.

increase in loan for construction of houses for LIG and MIG people in West Bengral

904. SHRI SYED SHAHEDULLAH: Will the Minister of **WORKS AND HOUSING** be pleased to state:

(a) whether it is a fact that the West Bengal Government have requested the Central Government to increase the Housing and Urban Development Corporation's loan to the Lower and Middle Income Group people in that State for the construction of houses; and

(b) if s'O, what steps Central Government have taken in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) No request from West Bengal Government to increase HUDCO's loan to the Lower and Middle Income Group people in that State, for construction of houses, has been received.